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Title : Rajya Sabha at its sitting held on the 16th May, 2006 passed the Assam Rifles Bill, 2006 and the National Institute of Fashion Technology, 2006 and had no recommendations to make to Lok Sabha in regard to the Cess Laws (Repealing and Amending) Bill, 2006, passed by Lok Sabha on the 16th May, 2006.

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SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Assam Rifles Bill, 2006 which has been passed by the Rajya Sabha at its sitting held on the 16th May, 2006."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the National Institute of Fashion Technology Bill, 2006 which has been passed by the Rajya Sabha at its sitting held on the 16th May, 2006."
- (iii) "In accordance with the provisions of the sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Cess Laws (Repealing and Amending) Bill, 2006, which was passed by the Lok Sabha at its sitting held on the 16th May, 2006 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

2. Sir, I also lay on the Table the Assam Rifles Bill, 2006 and the National Institute of Fashion Technology Bill, 2006, as passed by Rajya Sabha on the 16th May, 2006.
